

**(2021) 05 SEBI CK 0053**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Appeal No. 530 Of 2019

Korp Securities Limited

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

---

**Date of Decision :** 04-05-2021

**Acts Referred:**

**Citation :** (2021) 05 SEBI CK 0053

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Pandit Kasar, Anubhav Ghosh, Ravishekhar Pandey

---

## **Judgement**

1. List on June 21, 2021.
2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.